

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.78574 of 2018

(Arising out of Order-in-Appeal No.60-63/HWH/CE/2018-19 dated 08.05.2018 passed by Commr. of Central Excise (Appeals), Kolkata II)

CGST & Excise, Howrah

15/1, Strand Road, Kolkata-700001

Applicant

VERSUS

M/s Jindal (India) Ltd.

Belur Unit, 4, Dharmatala Road, Belur Math, Howrah-711202

Respondent

APPEARANCE :

Shri A. K. Biswas , Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER.76552 / 2019

DATE OF HEARING : 15.11.2019

DATE OF DECISION : 15.11.2019

PER P.K.CHOUDHARY :

The amount of service tax involved in this case is less than Rs.50 lakhs. Accordingly, the Revenue's appeal is dismissed in terms of National Litigation Policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

(Dictated and pronounced in the open court.)

Sd/

(P. K. Choudhary)
Member (Judicial)

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